

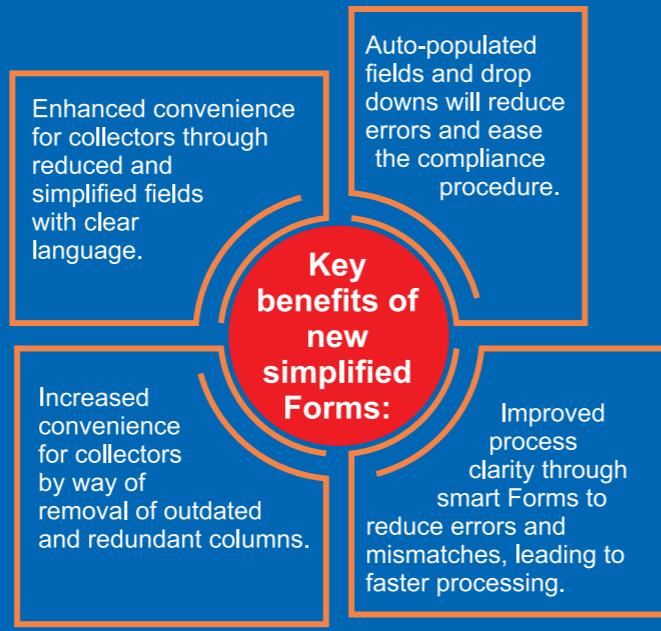
Sl. No.	Key Features of the New Form	Benefits to the Stakeholders
2.	The reporting of Tax details under three different columns earlier i.e. Tax, Cess, surcharge has been merged into one single column of Total Tax Collected in the new Form	This feature will ease compliance for the User and will lead to saving of time and effort for the user.

Old Forms

New Forms

6 Periodicity of filing this Form is :

Quarter	Period Covered	Due Date for Filing
Q1	April-June	31 st July of the Tax Year
Q2	July-September	31 st October of the Tax Year
Q3	October-December	31 st January of the Tax Year
Q4	January-March	31 st May of the Tax Year immediately following the Tax Year in which collection is required to be made



7 ATTENTION :
Forms applicable upto FY 2025–26 (AY 2026–27) shall continue to be governed by the Income-tax Rules, 1962; accordingly, the quarterly TCS return for the 4th quarter of FY 2025–26 shall be filed in the erstwhile Form No. 27EQ.

8 QR Code of “Samvaad” session:

For the benefit of the Taxpayers and Collectors, the QR code of the link to the “Samvaad” session with the officer involved in drafting of the new Form, is given at the bottom of the brochure. This may be referred to for detailed discussion on the **Form No. 143** (Erstwhile Form No. 27EQ).



QR Code of Samvaad Session on Form 143



Directorate of Income Tax

(Public Relations, Publications & Publicity)
6th Floor, Mayur Bhawan, Connaught Circus, New Delhi - 110001

- @incometaxindiaofficial
- @incometaxindia.official
- @Income Tax India
- @IncomeTaxIndia
- @Income Tax India Official

Disclaimer: This brochure should not be construed as an exhaustive statement of the law. For details, reference should always be made to the relevant provisions in the Acts and the Rules



March, 2026



Income Tax Department
Central Board of Direct Taxes



Form No. 143
(Erstwhile Form No. 27EQ)



**SCAN
DOWNLOAD
SMILE**

NEW INCOME TAX FORMS: A USER FRIENDLY HANDBOOK Form No.143 (Erstwhile Form No. 27EQ)

BACKGROUND:

The Income Tax Department has introduced simplified tax Forms under the Income-tax Act, 2025, effective April 1, 2026, to improve ease of compliance for all stakeholders. The new Forms use simpler language, standardized pre-filled formats, and technology-driven processes to reduce errors and facilitate compliance.

As part of the "Taxpayer Information Series," we have selected frequently used Forms or those Forms that have undergone significant business process re-engineering. This brochure focuses on **Form No. 143** (erstwhile Form No. 27EQ) which is filed by collectors to report Tax Collected at Source.



1 Purpose of Form No. 143:

Form No. 143 which is a quarterly **statement filed by collectors** to report **Tax Collected at Source (TCS)** under various provisions of the Income-tax Act, 2025 on specified goods and transactions such as scrap, tendu leaves, liquor, forest produce, parking lot, toll plaza, mining & quarrying, overseas remittance, foreign tour packages, sale of goods etc. under provisions of the Income-tax Act, 2025



2 Who should file:

Every collector responsible for collecting tax at source on the above-mentioned specified transactions.



3 Structure of Form No. 143 as per Income Tax Rules, 2026:

As per the Income Tax Rules, 2026, **Form No. 143** is structured into Part A, Part B, and an Annexure.

Part A

Captures details of the collector and the person responsible for collection, including identification, contact, tax year, and filing particulars.

Part B

records details of tax collected and paid to the Central Government, including challan or book adjustment information.

Annexure

A single annexure, applicable to all four quarters, captures collectee-wise TCS details such as PAN, residential status, transaction details, tax collected and deposited, applicable rates, and reasons for lower collection, certificate number of certificate issued u/s 395(3) by the Assessing Officer for lower collection of tax etc.

4 What are the details required to file the Form No. 143?

Following details are required for filing **Form No. 143**:

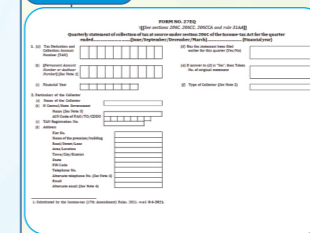
- 1 Details of the transactions
- 2 Details of the collectees including PAN
- 3 Details of the challans / BINs



5 Key Features of New Form and Benefits to the Stakeholders:

Sl. No.	Key Features of the New Form	Benefits to the Stakeholders
1.	<p>Smart Form to enhance user experience and provides ease of filing through:</p> <ul style="list-style-type: none"> a. auto-population/pre-filling of relevant details b. Real time validations & error handling. c. Drop downs & date pickers d. Integration with APIs & Databases e. Check box based smart verification <p>Standardization of name & address fields etc.</p>	<p>Auto-populated fields and drop-downs will reduce errors and simplify compliance. Smart Forms improve process clarity, minimize errors and mismatches, and enable faster processing.</p>

Old Forms



New Forms

